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MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

(CENTRAL ECONOMIC INTELLIGENCE BUREAU)

CORRIGENDUM TO THE NOTIFICATION NO. G.S.R. 366(E) DATED 7-6-2013

New Delhi, the 4th July, 2013

G.S.R. 463(E).—Subsequent to the issuance of Notification (English version) dated 7-6-2013 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) on 11-6-2013, there is found to be anomaly in the contents of the names of the Hon'ble Judges for reconstitution of the Central Advisory Board (COFEPOSA). Thus the contents of the notification to the effect to the names of Hon'ble Judges is modified. Accordingly, the names of the Hon'ble Judges may now be read as follows :

For	Read
(a) Hon'ble Dr. Justice S. Muralidhar, Chairman	(a) Hon'ble Dr. Justice S. Muralidhar, Chairman
(b) Hon'ble Dr. Justice Vipin Sanghi, Member	(b) Hon'ble Mr. Justice Vipin Sanghi, Member
(c) Hon'ble Dr. Justice Suresh Kait, Member	(c) Hon'ble Mr. Justice Suresh Kait, Member

Besides above changes, rest of the contents of the Notification dated 7-6-2013 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) on 11-6-2013 will remain unchanged.

[F.No. 674/1/2005-Cus. VIII]

NILESH GUPTA, Asstt. Director General (COFEPOSA)

Footnote : The notification G.S.R. No. 366(E) dated 7th June, 2013 was published in the Gazette of India (Extraordinary), Part II, Section 3, Sub-section (i) on the 11th June, 2013.